

Land offered by Madhya Pradesh Government to India Tourism Development Corporation for Building Hotels, Motels and Travellers Lodges

1860. SHRI RANABHADUR SINGH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Government of Madhya Pradesh have offered land to India Tourism Development Corporation for building hotels, motels and travellers lodges in Madhya Pradesh ; and

(b) if so, the reaction of Union Government thereto ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). There has been some correspondence between the Madhya Pradesh Government and the India Tourism Development Corporation in this regard. However, since there is no provision in the Fourth Plan of the Corporation for this purpose in Madhya Pradesh, the matter has not been pursued.

Proposal to increase inflow of Tourists to India

1861. SHRI P. K. DEO : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government anticipates an increase in the flow of tourists to India ;

(b) whether most of the tourists are likely to be of middle income group ;

(c) whether any special arrangements are being made to meet the requirements of this type of tourists ; and

(d) if so, the arrangements proposed ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Yes, Sir.

(b) Yes, Sir.

(c) Arrangements are continuously being made for meeting the requirements of tourists.

(d) The introduction of lower air fares, Inclusive Tour fares and liberalisation in the

movement of charters to India will help to broaden the tourist market base, making it increasingly possible for the middle-income category of tourists to visit India.

Auto Drivers in Customs Houses

1862. SHRI M. K. KRISHNAN : Will the Minister of FINANCE be pleased to state :

(a) the total number of car/van drivers in Customs Houses of Calcutta, Bombay, Madras, Cochin, Goa and Vizag ;

(b) the prescribed total hours of normal duty for these drivers at the different Customs Houses, and the total hours of duty required to be performed by these employees to make themselves eligible to draw overtime Allowance ;

(c) whether there is any difference between the car/van drivers on one hand and Sepoys and officers of Preventive Department on the other in regard to their duty hours and admissibility of overtime allowance in different Customs Houses ; and

(d) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) The sanctioned strength of departmental vehicles is as follows :—

Calcutta	—	10	Cochin	—	3
Bombay	—	14	Goa	—	6
Madras	—	13	Visakhapatnam		1

(b) The total hours of duty are 9 per day including half an hour's lunch break. Thereafter they have to give one hour's service without overtime before becoming eligible to earn overtime allowance.

(c) Yes, Sir.

(d) Unlike the duties of the Customs Preventive Staff and Sepoys of the Customs Department, the duties of the drivers of the vehicles are of intermittent nature and therefore, their duty hours and overtime rules are not similar. However, this question is proposed to be re-examined.